

(1922) 10 MAD CK 0024

In the Madras High Court

In Re: Manikonda Lingayya and Another

Date of Decision : 13-10-1922

Acts Referred:

Citation : (1923) 18 LW 960 : (1923) 45 MLJ 683

Hon'ble Judges : Wallace, J

Bench : Division Bench

Judgement

Wallace, J.—The refusal of the Sub Divisional Magistrate to entertain the appeal unless a Vakalat was filed, although a memo, of

appearance was put in, was clearly wrong, See In re Muni Reddi 5 M.L.T. 290 and contrary to rule 161 of Criminal Rules of Practice. In any case

the appeal had been already entertained by a proper Court and was then transferred to him for disposal.

2. The order of the Sub Divisional Magistrate is set aside. He is directed to admit and hear the appeal and dispose of it according to law.